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Title : The Minister of State in the Ministry of Defence laid a statement correcting reply to Unstarred Question No. 1056 dated August, 20, 2007 regarding 'Outsourcing of Defence Production System'.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): Sir, I beg to lay a statement correcting the reply given on 20th August, 2007 to unstarred Question No. 1056 by Shri Rasheed Masood and Shri Mohd. Tahir, MPs regarding the outsourcing of defence production system.

I had answered in parts (a) & (b) of the above Lok Sabha Unstarred Question that 30% of the indicative cost of Capital acquisitions categorized as 'Buy Global' and 30% of the foreign exchange component in 'Buy & Make' category acquisitions will be the minimum required offset. The indicative cost of Capital acquisitions to which the offset provision is applicable, which was left out inadvertently in the reply, is "Rs.300 crore or more".

As soon as the error has come to my notice, action has been taken to rectify the same.

The correcting statement is now being laid on the Table of the House.

...(Interruptions)

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* Laid on the Table and also placed in Library. See No. LT 7023/2007

12.05 Â½ hrs.

(At this stage Shri Subhash Maharia, Shri Ashok Pradhan and some other hon. Members came and stood on the floor near the Table)

...(Interruptions)

12.06 hrs.

MR. SPEAKER: There are some very important matters which the hon. Members want to raise.

...(Interruptions)

MR. SPEAKER: Can matters under Rule 377 be laid on the Table of the House?

...(Interruptions)

MR. SPEAKER: Do you not want Matters under Rule 377?

...(Interruptions)

MR. SPEAKER: Matters under Rule 377 are treated as laid on the Table of the House.

